

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT AND POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:3049
ANSWERED ON:23.12.2003
ALLOTMENT OF ALTERNATE PLOTS
PAWAN KUMAR BANSAL

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

- (a) whether the Chandigarh UT Administration has discontinued the initial policy of allotting alternate plots for residential/commercial purpose to the local oustees on acquisition of their land for the development of Chandigarh;
- (b) if so, the reasons therefor; and
- (c) the details of the present policy in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATRAYA)

(a)to(c): As reported by the Chandigarh Administration, earlier, plots were allotted under the scheme titled, ` The Chandigarh Allotment of Sites on Lease-hold basis to the oustees of Chandigarh Scheme, 1972.This scheme has since been repealed and the scheme titled `The Chandigarh Allotment of Dwelling Units to the Ousteers of Chandigarh Scheme, 1996` was introduced. As per this scheme, which has been amended in April, 2002, an oustee whose land or dwelling unit is acquired by the Chandigarh Administration before or on or after 1.11.1996 for the purpose of development of Capital of Punjab project is eligible for allotment of residential flat of LIG, MIG or HIG categories which is to be allotted by the Chandigarh Housing Board.